

BEFORE THE NATIONAL GREEN TRIBUNAL, New Delhi

O.A. NO. 284 OF 2021

IN THE MATTER OF

Rohit Kumar

....APPLICANT

VERSUS

State of Bihar & ORS.

.....RESPONDENTS

**REPORT ON BEHALF OF THE COMMITTEE CONSTITUTED BY
THE HON'BLE TRIBUNAL VIDE ITS ORDER DATED 08.11.2021.**

I, S. Chandrasekar, aged about 44 years, Son of Mr. S. Subramani, residing at B-202, Amarkunj Apartment, Vivekanand Marg-Patna-800013, do hereby solemnly affirm and state as follows:-

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna and as such I am well aware of the facts and circumstances of the present matter. I am Submitting the report on behalf of the members of the committee and the report has approval of all the members of the committee.
2. That the grievance of the applicant is illegal sand mining on the bank of Dakhner river near Paraiya (Gaya), Rafiganj Road, Gaya Bihar, which is adversely affecting the environment.

3. That the instant application was last heard on 08.11.2021, when the Hon'ble Tribunal was pleased to direct for constitution of a joint committee comprising of:-

- i. SEIAA, Bihar,
- ii. State Pollution Control Board, Bihar and
- iii. District Magistrate, Gaya, Bihar.

And further directed the committee to look into the matter and take remedial action and file an action taken report.

4. That pursuant to passing of the order dated 08.11.2021, a meeting was convened between the members of the joint committee on 26.11.2021 and it was decided to visit the site in question on 05.12.2021 for site verification and to ascertain the actual & factual status of illegal sand mining.

5. That on 05.12.2021 the following members were present to carry out the inspection:-

- i. Shri Indraveer Kumar, Sub Divisional Officer, Sadar Gaya, as representative of District Magistrate, Gaya;
- ii. Shri Vikash Kumar Paswan, Mineral Development Officer, Gaya, as representative of District Magistrate, Gaya;
- iii. Shri A.K. Gupta, Environmental Engineer as representative of the Bihar State Pollution Control Board, Patna;
- iv. Shri M.K. Singh, Scientist, as representative of Bihar State Pollution Control Board, Patna;

- v. Shri Chandan Kumar, Technical Officer, as representative of the SEIAA, Bihar;
- vi. Md. Fahim Azad Khan, SHO, Paraiya, Gaya; and
- vii. Shri Mohan Prasad Singh, SHO, Chandauti, Gaya.

6. That the joint committee visited along the River Morhar near Dakhner, Paraiya, Rafiganj Road, District- Gaya, Bihar and carried inspection at random spots to verify illegal sand mining. Few major spots where inspection was carried out are as follows:-

- i. Manjhar;
- ii. Dakhner;
- iii. Lalganj;
- iv. Udabhigha road bridge;
- v. Sun Temple Sadhuchak; &
- vi. Jamune Railway Bridge No. 372.

7. That on inspection following observations were made:-

- i. No sand mining was being done at the said location;
- ii. One tractor loaded with sand mined illegally was found near the village Manjhar;
- iii. No other vehicle loaded with sand was found in the area;
- iv. Near Sun Temple, sadhuchak, a small sand heap was found (approximately 500 cft.) which appeared to have been mined earlier;
- v. No sand was found at Lalganj; However, it appeared that sand was stocked at that point earlier, as remains of sand was observed;

- vi. On interaction with local people, it was found that tractors carrying sand is not passing through Udabhigha Road Bridge from last 5-6 months;
8. That in light of observations, of the committee under reference it is humbly submitted that no illegal sand mining is taking place in Gaya District on the bank of Dakhner river near Paraiya at present. However, earlier (4-5 months) illegal sand mining was carried out.
 9. That it is humbly submitted that action taken by the district administration against the person involved in illegal sand mining trade are as follows:-
 - i. From 01.01.2021 to 30.11.2021, total 1431 raids were conducted; 420 F.I.R were lodged; 124 persons have been arrested; 1060 vehicles were seized; and Four Crores Thirty four lacs and Eight Eight thousand (Rs 434.88 lacs) was realized as penalty from persons involved in illegal sand mining.
 - ii. The District Magistrate, Gaya, and Superintendent of Police, Gaya, convenes weekly review meeting to review the action taken against illegal sand mining;
 - iii. Concerned Sub-Divisional Magistrate, Circle Officer, land Revenue department and SHO have been delegated powers to check illegal sand mining;
 - iv. District Level mining task Force has been constituted to check illegal sand mining.

A copy of the inspection report along with
action taken is annexed and marked as
Annexure-I.

10. That I have read the contents of the report and have understood the same and
the annexure are true copies of their respective originals.


(Member-Secretary)
Bihar State Pollution Control Board
(C S. CHANDRASEKAR)

Inspection Report

Inspection Report on illegal Sand Mining on the Bank of Dakhner River near Paraiya (Gaya, Gaya Rafiganj Road, District – Gaya, Bihar in the matter of O.A. No.-284/2021 Rohit Kumar v/s State of Bihar of Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Date of Inspection: 05.12.2021

- I. The original application vide. O.A. No. 284/2021 Rohit Kumar v/s State of Bihar has been filed with the allegation that the mining is in violation of judgments of the Hon'ble Supreme Court requiring impact assessment, before permitting mining, the Sustainable Sand Mining Guidelines, 2020 and recent order of the Tribunal dated 26.02.2021 in OA No. 360/2015, NGT Bar Association v/s Virender Singh (State of Gujarat).
- II. Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No.-284/2021 Rohit Kumar v/s the State of Bihar has constituted a committee comprising of following members:
 - i. SEIAA, Bihar;
 - ii. Bihar State Pollution Control Board, Patna; and
 - iii. District Magistrate, Gaya.
- III. In the light of above order of Hon'ble NGT the committee comprised of following members:
 - i. Shri Indraveer Kumar, Sub Divisional Officer, Sadar Gaya, as representative of District Magistrate, Gaya;
 - ii. Shri Vikash Kumar Paswan, Mineral Development Officer, Gaya as representative of District Magistrate, Gaya;
 - iii. Shri A. K. Gupta, Environmental Engineer as representative of the BSPCB, Patna; and
 - iv. Shri Chandan Kumar, Technical Officer as representative of the SEIAA, Bihar.
- IV. The Hon'ble NGT directed the committee to look into the matter and take remedial action, following due process of law. The joint Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders;
- V. A meeting was conducted on 26.11.2021 and decided to visit the site on 05.12.2021.
- VI. Following were present during the inspection;
 - i. Shri Indraveer Kumar, Sub Divisional Officer, Sadar Gaya, as representative of District Magistrate, Gaya;
 - ii. Shri Vikash Kumar Paswan, Mineral Development Officer, Gaya as representative of District Magistrate, Gaya;
 - iii. Shri A. K. Gupta, Environmental Engineer as representative of the BSPCB, Patna;

- iv. Shri Chandan Kumar, Technical Officer as representative of the SEIAA, Bihar;
 - v. Shri M. K. Singh, Scientist, BSPCB, Patna;
 - vi. Md. Fahim Azad Khan, SHO, Paraiya, Gaya; and
 - vii. Shri Mohan Prasad Singh, SHO, Chandauti, Gaya.
- VII. The inspection was focused on the issues as per directives of Hon'ble NGT order:
- i. Spot inspection;
 - ii. Investigation of matter;
 - iii. Illegal mining in the area;
 - iv. Preventive measures taken by District Administration and Bihar State Pollution Control Board to stop illegal mining;
 - v. Criminal Action against persons involved in business of illegal mining;
 - vi. Extent of damage to the environment and loss of monetary value to the State Exchequer due to illegal mining.
- VIII. The team visited along the River Morhar near Dakhner, Paraiya (Gaya, Gaya Rafiganj Road), District – Gaya, Bihar randomly to spot the illegal sand mining areas including the few major spots mentioned in the writ. Few major spots of inspection are as follow with their GPS Locations:
- i. Manjhar;
 - ii. Dakhner;
 - iii. Lalganj;
 - iv. Udabhigha Road Bridge;
 - v. Sun temple Sadhuchak; and
 - vi. Jamune Railway Bridge No.-372.
- IX. Observations:**
- i. Sand Mining (Legal or Illegal) was not observed at any site;
 - ii. A tractor loaded with illegal sand was found near the village Manjhar;
 - iii. No other vehicle loaded with sand were observed on the Roads;
 - iv. Old small sand heaps (Approximately 500 Cft.) were observed near Sun temple Sadhuchak and either sides of Jamune Railway Bridge No.-372; QTY.
 - v. No sand were observed near Lalganj. However, remains of sand stock at that point in the past was absorbed, which has been removed from the place;
 - vi. As per discussion held with local people, no tractors carrying mined sand passes through Udabhigha Road Bridge from the last five to six months.

X. Preventive Measures to stop illegal sand mining in the area.

- i. Vehicles engaged in illegal sand mining and transportation seized at Paraiya, Chandauti & Tekari Police Stations, as reported is annexed as **Annexure- A**.
- ii. Regular Patrolling by the Police administrated;
- iii. Inspection carried out by the district administration;
- iv. At present total no. of sand ghats/clusters in the district of Gaya is 62, out of which 42 sand ghats/clusters are operational and 20 sand ghats/clusters are in process of selection of contractors.
- v. With the permission of Hon'ble Supreme Court, the State Govt. initiated the process of selection of contractors for mining operation of the sand ghats in the State, through Bihar State Mining Corporation Ltd. for different Districts of Bihar which is under process, in which Gaya District an amount of Rs. 78.71 Crore is expected to be collected as Revenue to the Government. That the Apex Court, observed that non settlement of sand ghats will encourage illegal mining/trade.
- vi. State Pollution Control Board has developed an online portal, named as "Public Grievance and Redressal System (PGRS)", to lodge complaints with photographs and documents. Citizen can lodge their complaints directly or through portal or by phone, e-mail, letter, etc. As and when complaint received, it is processed or addressed through concerned authority.

XI. Action taken against persons involved in the business of illegal mining as reported by District Administration, Gaya.

- i. From 1st Jan, 2021 to 30th Nov. 2021 action taken by District Administration as reported are as, No. of Raids Conducted (1431), F.I.R. (420), No. of Persons arrested (124), vehicle seized (1060) and Penalties realized from the persons involved in illegal sand mining related business (Rs. 434.88 lakhs). Report annexed as **Annexure- B**.
- ii. Weekly review meeting is organized by the District Magistrate and Superintendent of Police to review action taken against illegal sand mining.
- iii. Concerned Sub-Divisional Magistrate, Circle Officer (CO), Land Revenue Department and SHO has been delegated powers to check illegal mining;
- iv. District level Mining Task Force has been constituted and regular meetings of task force are being held.
- v. In compliance to the order passed by Hon'ble NGT in OA No. 360/2015 date 26.02.2021 the Government of Bihar is a leading State who has promulgated an notified the Bihar Minerals (Concession, Prevention of Illegal Mining,

Transportation & Storage) Amendment Rules, 2021 vide gazette notification dated 05.07.2021 and it has brought significant changes towards strictness in prevention of illegal mining which would be apparent from following examples,

- a. Rule 30(5) has been inserted in the Rules, 2019 whereby it is provided that whoever contravenes the provision of sub rule 30 (1), (2) & (4) and refuses to make payment shall be punished by the competent Court with imprisonment for a term which may extend up to two years;
- b. Rule 56 enumerates the provisions against Illegal mining, transportation and storage of minerals and the same has been redrafted and substituted. The amended Rule 56 (1) clearly stipulates that no person shall extract or remove or undertake any mining operation in any area without holding any mineral concession, permit or any other permission granted or permitted under these rules, or shall transport or store or cause to be transported or stored any mineral without a valid challan or license. Sub Rule (2) of Rule 56 prescribes punishment up to two years whose so ever contravenes the said provision. Rule 56 now provides provisions for seizure of vehicle, the mineral, and imposition of penalty as enumerated and also about confiscation proceedings of the vehicle used for carrying illegal mining. This provision is quite stringent and much strength has been given statutorily to stop any such illegal activity of mining, transporting or storing the mineral;

vi. District Magistrate, Gaya vide letter no. 1404, dated 01.08.2020 , letter no 1360, dated 26.07.2019 and letter no 1730, dated 30.07.2021 has delegated powers to all the SDM,CO and SHO of the district Gaya to take appropriate steps to control the illegal sand mining as the mining activity of all the sand ghats has been closed in view of the surrender of lease of agreement. They have been requested to monitor the sand ghats regularly, as no one is permitted to excavate sand, transport or store (Annexure-C);

XII. The petitioner mentioned in the petition that illegal mining is going on at GPS Location 25.402332, 85.45687 and Location 25.402332, 85.45687 near village-Dakhner, Paraiya, Gaya. The committee went there but no illegal mining were observed during the inspection. Grasses and shrubs were observed in the vicinity. However, local people stated that mining were going on before 5-6 months.

XIII. Extent of damage to the environment and loss of monetary value could not be assessed as the river-bed was invisible and/or replenished due to water flow in the river.

Enclosure: Photographs.

(Chandan Kumar)
Technical Officer,
SEIAA, Bihar

(Vikash Kumar Paswan)
Mineral Development
Officer,
Gaya

(M.K. Singh)
Scientist,
BSPCB,
Patna

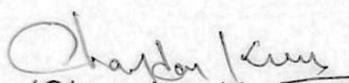
(A.K. Gupta)
Environmental
Engineer,
BSPCB, Patna

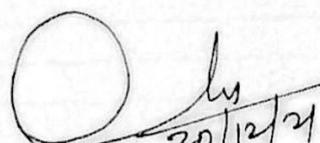
(Indraveer Kumar)
SDO, Sadar,
Gaya

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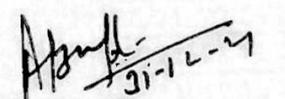
- XIII. Extent of damage to the environment and loss of monetary value could not be assessed as the river-bed was invisible and/or replenished due to water flow in the river.

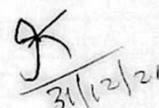
Enclosure: Photographs.


(Chandan Kumar) 21/12/21
Technical Officer,
SEIAA, Bihar


(Vikash Kumar Paswan) 30/12/21
Mineral Development
Officer, Gaya


(M.K. Singh) 21/12/21
Scientist,
BSPCB, Patna


(A.K. Gupta) 31-12-21
Environmental Engineer,
BSPCB, Patna


(Indraveer Kumar) 31/12/21
SDO, Sadar, Gaya

जिला खनन कार्यालय, गया

चन्दौती, परैया एवं टिकारी थानान्तर्गत अवैध खनन/परिवहन/भंडारण से संबंधित
संयुक्त कार्रवाई का समेकित प्रतिवेदन

क्रमांक	थाना का नाम	काण्ड संख्या/दिनांक	जप्त वाहनों की संख्या	अभियुक्ति
1	चन्दौती	209/21, 05.08.2021	1	
2		318/21, 05.10.2021	2	
3		361/21, 17.11.2021	2	
4		366/21, 19.11.2021	3	
5		312/21, 25.09.2021	2	
6		388/21, 07.12.2021	4	
7		341/21, 28.10.2021	4	
8		368/21, 20.11.2021	1	
9		256/21, 01.09.2021	1	
10			कुल :-	20
11	परैया	179/21, 20.08.2021	4	
12		255/21, 27.11.2021	2	
13		234/21, 08.11.2021	1	
14		240/21, 17.11.2021	5	
15		285/21, 20.12.2021	1	
16		165/21, 30.07.2021	2	
17		94/21, 09.05.2021	4	
18		95/21, 10.05.2021	2	
19		128/21, 27.06.2021	2	
20		61/21, 26.03.2021	1	
21		88/21, 30.04.2021	1	
22		50/21, 16.03.2021	2	
23		83/21, 25.04.2021	3	
		कुल :-	30	
24	टिकारी	350/21, 18.07.2021	1	
25		365/21, 24.07.2021	1	
26		58/21, 07.11.2021	1	
27		401/21, 12.08.2021	1	
28		372/21, 28.07.2021	1	
29		373/21, 29.07.2021	2	
30		439/21, 04.09.2021	1	
31		336/21, 15.07.2021	1	
32		501/21, 06.10.2021	1	
33		502/21, 06.10.2021	1	
34		520/21, 12.10.2021	1	
35		334/21, 13.07.2021	Illegal Storage	
36		335/21, 14.07.2021	3	
37		447/21, 09.09.2021	2	
38		564/21, 01.11.2021	1	
39		633/21, 02.12.2021	1	
40		619/21, 27.11.2021	1	
		कुल :-	20	

Only
30/11/21

पदाधिकारी

समाहरणालय, गया।

ANNEXURE-(C-1)¹⁴
99

(खनन शाखा)

पत्रांक...../खनन, गया, दिनांक.....

प्रेषक,

समाहर्ता,
गया।

सेवा में,

सभी अनुमंडल पदाधिकारी, गया।
सभी अंचलाधिकारी, गया।

विषय :- अवैध खनन, परिवहन एवं भंडारण के रोकथाम हेतु प्राधिकृत किये जाने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि जिलान्तर्गत लघु खनिजों के अवैध खनन, परिवहन एवं भण्डारण की समुचित रोकथाम हेतु विहार खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम 59(1) के तहत आपको प्राधिकृत किया जाता है। साथ ही निदेश दिया जाता है कि अवैध खनन, परिवहन एवं भंडारण के संबंध में आपके द्वारा कृत कार्रवाई का साप्ताहिक प्रतिवेदन अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करेंगे।

विश्वासभाजन

ह0/-

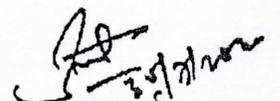
समाहर्ता,
गया।

ज्ञापांक 1730...../खनन, गया, दिनांक 30/07/21

प्रतिलिपि :- आयुक्त, मगध प्रमण्डल, गया को कृप्या सूचनार्थ प्रेषित।

प्रतिलिपि :- पुलिस महानिरीक्षक, मगध क्षेत्र, गया को कृप्या सूचनार्थ प्रेषित।

प्रतिलिपि :- वरीय आरक्षी अधीक्षक, गया को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।


समाहर्ता,
गया।



समाहरणालय, गया।

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पत्रांक 1404 / खनन, गया

फोन नं० :- 0631-2222800, 2222900

दिनांक 1-8-20 ई० 2019

फैक्स नं०:- 0631-2223561, 2222100

ई-मेल :- dm-gaya.bih@nic.in

प्रेषक,

समाहर्ता,
गया।

सेवा में,

सभी अंचलाधिकारी,
गया।

विषय:-

खनिजों के अवैध परिवहन की जाँच करने के संबंध में।

महाशय,

उपर्युक्त विषयक कहना है कि बिहार खनिज (अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2003 के नियम 5(ii) के आलोक में आपको अपने अंचलान्तर्गत खनिजों से लदे वाहनों को रोककर परिवहन चालान की जाँच एवं सत्यापन हेतु प्राधिकृत किया जाता है। जाँच के क्रम में अगर वाहन चालक अथवा स्वामि के द्वारा परिवहन चालान नहीं दिखाया जाय, अथवा, परिवहन चालान में अंकित खनिज की मात्रा से अधिक खनिज वाहन पर लदा हो तो ऐसी स्थिति में उक्त नियमावली, 2003 के नियम 6(4), 5(a), 5(b), 5(c) के आलोक में कार्रवाई सुनिश्चित करेंगे। संदर्भित नियमों की छायाप्रति इस पत्र के साथ संलग्न है। विशेष मार्गदर्शन सहायक निदेशक, खान एवं भूतत्व, गया (Mobile No- 9507895282, 9113700631) से प्राप्त करेंगे।

विश्वासभाजन


समाहर्ता,
गया।



समाहरणालय, गया

पत्रांक	1360 / खनन, गया	फोन नं० :- 0631-2222800, 2222900
दिनांक	26.07 ई० 2019	फैक्स नं०:- 0631-2223561, 2222100
		ई-मेल :- dm-gaya.bih@nic.in

प्रेषक,

समाहर्ता,
गया।

सेवा में,

अनुमंडल पदाधिकारी, सदर,
अनुमंडल पदाधिकारी, टिकारी,
अनुमंडल पदाधिकारी, नीमचक बथानी,
अनुमंडल पदाधिकारी, शेरघाटी

विषय:- खनिजों के अवैध परिवहन की जाँच की शक्ति प्रत्यायोजित करने के संबंध में।

प्रसंग:- खान एवं भूतत्व विभाग, बिहार सरकार का पत्रांक-1734/एम. पटना, दिनांक 06.07.2017

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में बिहार लघु खनिज समनुदान नियमावली, 1972 के नियम 40(7) तथा बिहार खनिज (अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2003 के नियम 5(ii) के प्रावधान के तहत खनिजों के अवैध परिवहन/ओवरलोडिंग की रोकथाम एवं दंड अधिरोपित करने हेतु आपको अपने अनुमंडलान्तर्गत प्राधिकृत किया जाता है। आप खनिज लदे वाहनों को रोककर परिवहन चालान की जाँच एवं सत्यापन करते हुए कृत कार्रवाई/अनुपालन प्रतिवेदन से अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करेंगे। अवैध परिवहन एवं Overloading करने वाले वाहन स्वामियों से खनिज का बाजार मूल्य, स्वामिस्व एवं अन्य कर की वसूली कर बैंक ड्राफ्ट के माध्यम से सहायक निदेशक, खान एवं भूतत्व, गया को राशि उपलब्ध करायेगें, जिसे सहायक निदेशक, खान एवं भूतत्व, गया के द्वारा खनन शीर्ष में जमा कराया जाएगा।

खनिज मूल्य तथा स्वामिस्व की विवरणी इस पत्र के साथ संलग्न है।

अनुलग्नक:-प्रासंगिक पत्र की छाया प्रति।


24.07.19.
सहायक निदेशक,
खान एवं भूतत्व,
गया।

विश्वासभाजन


समाहर्ता,
गया।

बिहार सरकार
खान एवं भूतत्व विभाग

संचिका सं०-01/अवैध खनन(वि०)-10/17-1734/एम० पटना, दिनांक 6/7/17

प्रेषक,

Fax/E-mail

अतुल प्रसाद, भा० प्र० ग०
प्रधान सचिव।

सेवा में,

सभी समाहर्ता,

विषय:- खनिजों के अवैध परिवहन की जाँच की शक्ति अनुमण्डल दण्डाधिकारी को प्रत्यायोजित करने के संबंध में।

प्रसंग:- मुख्य सचिव, बिहार की अध्यक्षता में दिनांक 15.05.17 को अवैध खनन एवं ओभर लोडिंग पर प्रभावकारी रोकथाम के विषय पर सम्पन्न बैठक की कार्यवाही।

महाशय,

उपर्युक्त विषयक संबंध में दिनांक 15.05.17 को मुख्य सचिव, बिहार की अध्यक्षता में अवैध खनन एवं ओभर लोडिंग पर रोकथाम के विषय पर सम्पन्न बैठक की कार्यवाही, जो आपको भी संसूचित है, का कृपया निदेश करना चाहेंगे।

2. उक्त बैठक की कार्यवाही के निर्णयानुसार खनिजों के अवैध परिवहन की जाँच एवं दंड अधिरोपित करने के लिए राज्य के सभी अनुमण्डल पदाधिकारी को समाहर्ता के स्तर से प्राधिकृत किया जाना है।

3. उल्लेखनीय है कि बिहार लघु खनिज समनुदान नियमावली, 1972 के नियम-40(7) तथा बिहार खनिज (अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2003 के नियम-5(11) के निम्नवत् प्रावधान के तहत समाहर्ता प्रभाराधीन जिले के अधीनस्थ पदाधिकारी को खनिजों के अवैध परिवहन की रोकथाम एवं दंड अधिरोपित करने हेतु प्राधिकृत करने के लिए सक्षम प्राधिकार है:-

(क) बिहार लघु खनिज समनुदान नियमावली, 1972 के नियम 40(7)-(i) any diver of any carrier while carrying minor minerals fails to furnish the transporting challan in the prescribed format or refuses inspection of such Challan by the Competent Officer or Director of Mines or Additional Director of Mines or Deputy Director of Mines or Director (Mines) or Collector or Commissioner or any officer authorised by the Collector, he shall be punishable with simple imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both.

(ख) बिहार खनिज (अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2003 के नियम 5-Jurisdiction of Officers-The following officers are authorised to stop, check and verify carriers carrying the Mineral from the mine or any other place as provided in M.C. Rules 1960 or B.M.M.C. Rules 1972.

उप नियम-(ii) Collector or any Officer authorised by him (Within their respective districts).

अतएव उपर्युक्त प्रावधान के आलोक में विषयगत मामले में नियमानुसार आवश्यक कार्रवाई करने की कृपा की जाय तथा कृत कार्रवाई/अनुपालन प्रतिवेदन से विभाग को अवगत कराया जाय।

बिहार सरकार

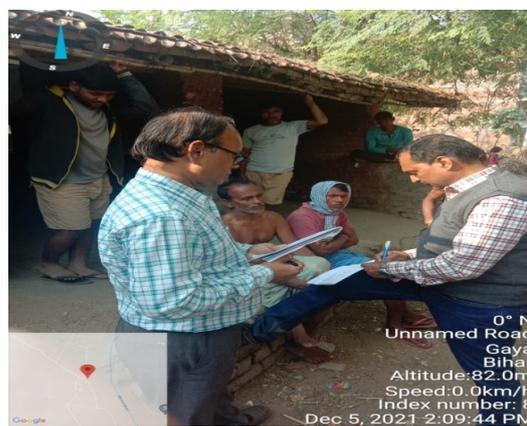
प्रधान सचिव

 <p>24.8094N 84.9448E ±1.60m 78° E Gaya - Rafiganj Road Sherpur Gaya Bihar Index number: 66 Dec 5, 2021 3:40:34 PM</p>	 <p>24.8003N 84.9345E ±1.50m 22° N Kusarhi Gaya Bihar Index number: 46 Dec 5, 2021 3:12:16 PM</p>
 <p>24.8005N 84.9346E ±1.40m 5° N Kusarhi Gaya Bihar Index number: 52 Dec 5, 2021 3:13:24 PM</p>	 <p>24.8093N 84.9447E ±1.60m 65° NE Gaya - Rafiganj Road Sherpur Gaya Bihar Index number: 61 Dec 5, 2021 3:39:53 PM</p>









 <p>341° N unnamed Road Gaya Bihar Altitude: 60.2m Speed: 4.1 km/h Index number: 7 Dec 5, 2021 2:07:48 PM</p>	 <p>24°48'51.684"N 84°51'43.998"E 157° SE Dakhner Gaya Bihar Index number: 25 Dec 5, 2021 2:35:45 PM</p>
 <p>24°48'51.84"N 84°51'44.004"E 144° SE Dakhner Gaya Bihar Index number: 24 Dec 5, 2021 2:35:34 PM</p>	 <p>24°48'51.756"N 84°51'44.286"E 54° NE Dakhner Gaya Bihar Index number: 28 Dec 5, 2021 2:36:02 PM</p>
 <p>24.8003N 84.9345E ±1.50m 136° SE Kusarhi Gaya Bihar Index number: 49 Dec 5, 2021 3:12:56 PM</p>	